GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 6102 TO BE ANSWERED ON 11.04.2017

NATIONAL COMMISSION FOR SCs

6102. PROF. A.S.R. NAIK:

Will the Minister of SOCIAL JUSTICE AND be pleased to state:

- (a) the number of grievances/ complaints received by the National Commission for Scheduled Castes during the last three years and the current year;
- (b) the number of such cases disposed of and pending at present;
- (c) the number of cases recommended and the number of cases in which action has been taken by the concerned department, State-wise; and
- (d) the efforts being made to expedite the disposal of all pending cases?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a), (b) & (c):

The details are given below:

Year	Opening	Recd during	Total	Total cases	Total cases
	balance April	the year	cases	disposed/	pending
			received	recommended	
2013-14	10578	15027	25605	5817	19788
2014-15	19788	30503	50291	28148	22143
2015-16	22501	17372	39873	9942	29931
2016-17	29934	12228	42162	10556	31606
(upto					
Dec,2016)					

As per mandate of the Commission under Article 338(8) of the Constitution, though the Commission has all the power of Civil Courts trying a suit like a Civil Court, yet the Commission has only recommendatory function, which the Public authorities may choose not to implement.

(d): Steps being taken by NCSC to clear the pendency are as under:

- Holding of meetings in Divisional Headquarters in the States to review the action taken by the authorities in the districts concerned and on the spot recommendation and disposal of the cases:
- Review of the cases pending for more than one year and strict monitoring and follow up of such cases; and

Increasing the number and frequency of the hearings held by Hon'ble Members (NCSC) in charge of the States.